

1	2	3	4
Assam	88	81	-8
Bihar	160	190	19
Chandigarh	92	94	2
Chhattisgarh	8286	8,513	3
Daman	165	166	1
Goa	595	500	-16
Gujarat	5639	5,217	-7
Haryana	911	942	3
Himachal Pradesh	138	302	119
Jammu and Kashmir	200	134	-33
Jharkhand	9881	9,999	1
Karnataka	3981	3,817	-4
Kerala	533	435	-18
Madhya Pradesh	271	185	-32
Maharashtra	4,896	7,455	52
Meghalaya	174	175	1
New Delhi	58	59	2
Orissa	3177	4,483	41
Pondicherry	634	563	-11
Punjab	2,228	2,623	18
Rajasthan	490	452	-8
Silvasa	344	346	1
Tamil Nadu	1666	1,861	12
Uttar Pradesh	1364	1,431	5
Uttarakhand	387	373	-4
West Bengal	3655	4,124	13

Source: Joint Plant Committee (JPC)

Anti-dumping mechanism

1048. SHRI MAHENDRA MOHAN: Will the Minister of STEEL be pleased to state:

(a) whether Government has received representations from Public Sector steel companies to evolve a time bound anti-dumping mechanism to curb the rising cheap steel imports;

(b) if so, the facts and details thereof;

(c) whether cheap imports of steel has adversely affected indigenous steel companies either in public sector or in private sector; and

(d) if so, the plans formulated by Government to strengthen the anti-dumping duty mechanism on steel imports and to check its impact on indigenous companies?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) The Directorate General of Anti Dumping and Allied Duties (DGAD and AD), under Department of Commerce has informed that no representation from any public sector steel company has been received for evolving a time bound anti-dumping mechanism.

(b) Does not arise in view of (a) above.

(c) There is no general case of imports causing injury to the domestic steel industry. In specific cases where the domestic industry has filed application with the DGAD and AD with *prima facie* evidence of dumping of a particular category of steel in the country, injury to the domestic industry and causal link between the dumped goods and injury to the domestic industry the petitions have been duly investigated by DGAD and AD in accordance with the extant law and wherever appropriate, DGAD and AD has notified the final findings recommending to the Central Government, the amount and form of anti-dumping that is sufficient to remove injury to the domestic industry.

(d) The petitions submitted by domestic industry are processed by DGAD and AD as per the procedures and within the time limits specified under the Customs Tariff Act, 1975 as amended in 1995 and the rules made there under. These laws are in consonance with WTO's Agreement on Anti-Dumping. As such therefore, a time bound anti-dumping mechanism already exists.

Fire at Bhilai Steel Plant

†1049. MISS ANUSUIYA UIKEY: Will the Minister of STEEL be pleased to state:

(a) whether Government is aware that furnace of Bhilai Steel Plant running continuously for last 51 years had to be closed due to fire therein in the 1st week of February;

(b) if so, the reasons behind such incident and whether it was a result of management's negligence;

(c) the details of the loss incurred by Bhilai Steel Plant in this fire;

(d) whether keeping in view the gravity of this incident, the management had apprised the local administration; and

†Original notice of the question was received in Hindi.